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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 19th March, 1980.

NOTIFICATION
(INCOME-TAX)

No.3218(F.No.176/10/79-IT(AI): In exercise of the powers conferred by Sub-Section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies Gurudwara Shri Hemkunt Sahib, Chamoli, Uttar Pradesh, to be a place of public worship of renown throughout the State of Uttar Pradesh for the purposes of the said Section.

Sd/-
(B.M. SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road Mayapuri Industrial Area,
(Near Rajouri Garden),
NEW DELHI.

NO.3218(F.No.176/10/79-IT(AI))

Copy forwarded to:-

1. The Commissioner of Income-tax Kanpur with reference to his letter No.D.O.C.No.31/79/TECH/3985 dated 4.1.80. He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.
2. All Other Commissioner of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Uttar Pradesh.

Sd/-
(B.M. SINGH)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

AUTHORISED FOR ISSUE


(V.K. BHATIA)

No.1CC/IT(AI)/3030/967/RSP/80.

ASSISTANT DIRECTOR OF INSPECTION(DS&P).

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